

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20561 of 2017

(Arising out of Order-in-Appeal No. BEL-EXCUS-000-APP-084-16-17
dated 19/01/2017 passed by Commissioner of Central Excise, Mysore)

M/s MSPL Limited

Baldota Enclave, abheraj Baldota Road, hospet
HOSPET - 583203
KARNATAKA

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax Belgaum**

NO. 71...CLUB ROAD,
CENTRAL EXCISE BUILDING,
BELGAUM, - 590001
KARNATAKA

Respondent(s)

Appearance:

Mr. M.S. Nagaraja ,Advocate
Mr. Narendrababu Byahatti (AR)

For the Appellant
For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20021 / 2021

Date of Hearing: 19/01/2021

Date of Decision: 19/01/2021

Per : Bench

Learned Counsel for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been

produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order pronounced in the open court on 19/01/2021)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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